

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3792  
ANSWERED ON:18.04.2000  
POLICY OF REGULARISATION OF UNAUTHORISED COLONIES  
SAHIB SINGH VERMA

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) the year in which the last comprehensive policy of regularisation of unauthorized colonies approved by the Government in Delhi;
- (b) the details of new colonies with number of structures that have come up and regularized since then;
- (c) the position of development in each of the new unauthorised colonies in terms of physical, social, economic and ecological infrastructure; and
- (d) the time by which the new policy for regularization of unauthorized colonies is likely to be announced?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT ( SHRI BANDARU DATTATREYA )

(a) : 1977.

(b): As per the decision taken by the Government of India in 1977, 567 colonies were regularised. No unauthorised colony has been regularised since then. However, GNCTD has sent a list of 1071 colonies for regularisation which had come into existence upto 31.3.1993.

(c): GNCTD has reported that the Delhi High Court in CWP No. 4771/93 has allowed construction of road/drain in unauthorised colonies which were in existence on or before 31.3.1993 and which are located on private land purely on hygiene and health grounds. Electric and water connections are also being provided in such colonies as per the court's order.

(d): The High Court of Delhi in its order dated 13.10.1993 in CWP No. 4771/93 has restrained the respondents from regularising any unauthorised colony in Delhi till further orders. The matter is sub-judice.